

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

O.A.NO. 931/92

Date of decision: 08.07.1993.

Sh. Bhoop Singh Sehrawat ... Applicant

versus

Union of India & another ... Respondents

CORAM:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : None

For the respondents : Sh. S. Patjoshi, counsel

JUDGEMENT(ORAL)  
(delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.)

In this application the relief claimed is against the M.T.N.L., a Corporation which has so far not been brought under the purview of this Tribunal by means of Notification issued under Section 2 of the Administrative Tribunals Act, 1985.

on 20.5.1993 an order was passed by this Tribunal that the matter is posted for hearing on 8.7.93 on admission/jurisdiction. List has been revised but no one is present on behalf of the petitioner to satisfy us that this Tribunal has jurisdiction to retain this application.

This application is rejected as not maintainable.

*B.N. Dhoundiyal*  
(B.N. DHOUNDIYAL)  
MEMBER(A)

*S.K. Dhaon*  
(S.K. DHAON)  
VICE-CHAIRMAN